

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).2373-2377/2020

(Arising out of impugned final judgment and order dated 20-12-2019 in OSA No. 54/2004 20-12-2019 in OSA No. 56/2004 20-12-2019 in OSA No. 57/2004 20-12-2019 in OSA No. 58/2004 20-12-2019 in OSA No. 59/2004 passed by the High Court For The State Of Telangana At Hyderabad)

M/S. TRINITY INFRAVENTURES LTD. &amp; ORS. ETC. Petitioner(s)

VERSUS

M. S. MURTHY &amp; ORS. ETC Respondent(s)

WITH

SLP(C) No. 8884-8887/2022 (XII-A)

SLP(C) No. 24098/2022 (XII-A)

SLP(C) No. 2203/2022 (XII-A)

SLP(C) No. 256/2022 (XII-A)

SLP(C) No. 8888-8891/2022 (XII-A)

SLP(C) No. 1584/2022 (XII-A)

SLP(C) No. 980/2022 (XII-A)

SLP(C) No. 8872/2022 (XII-A)

Diary No(s). 19266/2022 (XII-A)

Date : 15-06-2023 These petitions were called on for pronouncement of judgment today.

For Party (s)

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Mr. Vishal Prasad, AOR

Hon'ble Mr. Justice V. Ramasubramanian pronounced the judgment of the Bench comprising Hon'ble Mr. Justice Pankaj Mithal and His Lordship in terms of the signed reportable judgment.

Leave granted.

Permission to file Special Leave Petitions is granted in Dy.No.19266 of 2022.

Delay condoned.

In terms of the signed reportable judgment:-

(i) All the appeals arising out of SLP(C) Nos.2373-2377 of 2020 filed by Trinity Infraventures Ltd. and others are dismissed. Consequently, I.A. No. 75869 of 2022 filed by State of Telangana is dismissed.

(ii) All the appeals arising out of SLP(C) Nos.8884-8887 of 2022 filed by Sameena Kausar and others are dismissed. Consequently, I.A. No. 118143 of 2022 is dismissed.

(iii) All the appeals arising out of SLP(C) Nos.8888-8891 of 2022 filed by Fareeduddin Khan and others are dismissed.

(iv) All the five appeals arising out of SLP(C) Diary No.19266 of 2022 filed by the State of Telangana and another are dismissed with the observation that the finding given in paragraph 244 and the conclusion recorded in paragraph 414(d) of the impugned judgment, are not binding upon the State Government.

(v) The appeal arising out of SLP (C) No.24098 of 2022 filed by the legal representative of Sahebzadi Hameedunnissa Begum is dismissed.

(vi) The appeals arising out of SLP (C) No.2203 of 2022 filed by T. Pandri Natham and others; SLP (C) No.256 of 2022 filed by K. Sudhan Reddy and others; SLP (C) No.1584 of 2022 filed by G. Aruna Kumari and others; SLP (C) No.980 of 2022 filed by G. Rama Krishna Reddy and others; SLP (C) No.8872 of 2022 filed by K. Pardha Saradhi and others who have purchased individual plots of land from Satya Sai Co-operative Housing Society Ltd., are dismissed with the observation that despite the dismissal of their impleadment applications by the High Court, they stand protected due to the preliminary decree and final decree being declared void and also due to the usage of the words "*third parties*" in paragraph 414(g) and 414 (i).

(vii) I.A. No.112090 of 2022 in the appeals arising out of SLP(C) Nos.2373-2377 of 2020 filed by the Asset Reconstruction Company is dismissed, without prejudice to the rights available to the Asset Reconstruction Company to proceed against the borrowers and the mortgagors in accordance with law.

(viii) I.A. Nos.36417, 36419 and 36422 of 2023 filed by Durga Matha House Building Construction Co-operative Housing Society Ltd., in

the appeals arising out of SLP(C) Nos.2373-2377 of 2020 are dismissed.

Pending application(s), if any, shall stand disposed of.

(RADHA SHARMA)  
COURT MASTER (SH)

(RENU BALA GAMBHIR)  
COURT MASTER (NSH)

(Signed Reportable Judgment is placed on the file)